

Contested commercial cases disposed during the month of November-2021

Sr. No.	Court	District	Case No.	Petitioner VS Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Insitition Mediation did not take place (Yes / No)	Date of Decision	Days for disposal	Nature of Disposal (Contested / Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act / Section
1	SH. BHARAT PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT)-01 (w.e.f 20.07.2021)	CENTRAL	OMP (COMM)-6/20	NITIKA DUGGAL VS. AAKASH EDUCATIONAL SERVICES LTD.	MOHIT NEGI	08.01.2020	No	18.11.2021	3680	Contested	----	---	U/s 34 of Arbitration & Conciliation Act, 1996
2	SH. RAJNEESH KUMAR GUPTA DJ COMMERCIAL COURT, THC	CENTRAL	ARBTN/448/2018	SH. MUKESH KUMAR Vs RAM TRANSPORT FINANCE COMPANY LIMITED AND ANOTHERS.	SH. HARISH PARASHAR	19-07-2018	NO	24-11-2021	1223	CONTESTED	NA	NA	Arbitration and Conciliation Act 1996 U/s 34
3	SH. PAWAN KR. JAIN, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHI	CENTRAL											
4	MS NISHA SAXENA, DISTRICT JUDGE, COMMERCIAL COURT-04	CENTRAL	CS COMM-1434/2020	RAJWANS VADHERA VS. NORTH DELHI MUNICIPAL CORPORATION	SH. S.K. SINGH	06.10.2020	NO	17.11.2021	407	CONTESTED	NIL	NIL	RECOVERY OF MONEY
			CS (COMM)-523/2019	KRISHAN KUMAR GUPTA VS. NORTH DELHI MUNICIPAL CORPORATION	SH. S.K. SINGH	23.04.2019	NO	24.11.2021	746	CONTESTED	NIL	NIL	RECOVERY OF MONEY

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			CS (COMM)-527/2019	KRISHAN KUMAR GUPTA VS. NORTH DELHI MUNICIPAL CORPORATION	SH. S.K. SINGH	23.04.2019	NO	24.11.2021	746	CONTESTED	NIL	NIL	RECOVERY OF MONEY
			CS (COMM)-526/2019	KRISHAN KUMAR GUPTA VS. NORTH DELHI MUNICIPAL CORPORATION	SH. S.K. SINGH	23.04.2019	NO	24.11.2021	746	CONTESTED	NIL	NIL	RECOVERY OF MONEY
			CS DJ-5723/2018	GKM POWER PROJECT VS. METRO REFRIGRATION INDUSTRIES AND ORS.	SH. DALIP K SHARMA	08.08.2018	NO	27.11.2021	1207	CONTESTED	NIL	NIL	RECOVERY OF MONEY
			CS (COMM)-1525/2020	ADANI ENTERPRISES VS. ORIENTAL INSURANCE CO.	SH. ADITYA SHANKER	21.10.2020		30.11.2021	405	CONTESTED	NIL	NIL	DECLARATION, MANDATORY INJUNCTION AND RECOVERY
			OMP (COMM)-50/2019	KRISHNA ENTERPRISES AND INTECAPITAL	SH. H.K. DHARIWAL	02.05.2019	NO YES	20.11.2021	933	CONTESTED	NIL	NIL	PETITION U/S 34 ARBITRATION ACT.
5	SH. ASHWANI KUMAR SARPAL, DISTRICT JUDGE, COMMERCIAL COURT-05	CENTRAL	NIL										

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6	SH. MANMOHAN SHARMA, DISTRICT JUDGE(COMMERCIAL)-06, CENTRAL	CENTRAL	NIL										
7	SH. DINESH BHATT, DJ (COMMERCIAL COURT)-01	West	NIL										
8	SH. GURDEEP SINGH, LD. DISTRICT JUDGE (COMM)-02, WEST,THC, DELHI	West	NIL										
9	SH. SANJEEV JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-01	NEW DELHI	CS(COMM)/5/2019	SPECTRUM TOWNSHIPS P LTD. VS. THE NEW INDIA ASSURANCE COMPANY LIMITED	SH. R. K. KOHLI	14.01.2019	-	18.11.2021	1040	DECREED	-	-	U/S 26
			OMP(COMM)/115/2019	PRAMOD KUMAR PANDEY VS. INDIABULL FINANCIAL SERVICES LTD.	SH. RAJESH PANDEY	05.07.2019	-	16.11.2021	866	DISMISSED	-	-	U/S 34
			OMP(COMM)/147/2019	PRAMOD KUMAR PANDEY VS. M/S INDIABULL FINANCIAL SERVICES LTD.	SH. RAJESH PANDEY	06.08.2019	-	16.11.2021	834	DISMISSED	-	-	U/S 34

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10	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		OMP (COMM.) 39 / 2018	UNION OF INDIA VS. B. S. SANGWAN	SH. S. W. HAIDER	05.12.2018	NA	10.11.2021	1072	DISMISSED	NA	NA	U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996
			ARBTN - 2536 / 2018	B. S. SANGWAN VS. UNION OF INDIA	SH. S. W. HAIDER	03.07.2018	NA	10.11.2021	1227	DISMISSED	NA	NA	U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996
			OMP (COMM.) 169 / 2019	UNION OF INDIA VS. M/S. BANSAL INDUSTRIES	SH. ASHISH SHARMA	23.09.2019	NA	12.11.2021	782	DISMISSED	NA	NA	U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996
			OMP (COMM.) 58 / 2020	BHARAT PETROLEUM CORPORATION LTD. VS. DELHI TRANSPORT CORPORATION	SH. ANIL K. BATRA	19.08.2020	NA	18.11.2021	457	DISMISSED	NA	NA	U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996

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			OMP (COMM.) 31 / 2019	UNION OF INDIA VS. INDIA AGRO MARKETING CO-OPERATIVE LTD. AND ANR.	SH. ASHISH SHARMA	13.02.2019	NA	29.11.2021	1021	DISMISSED	NA	NA	APPEAL U/S 37(2) ARBITRATION AND CONCILIATION ACT 1996
			ARBTN – 5857 / 2018	M/S. SINGHAL CREDIT MANAGEMENT LTD. VS. RELIGARE SECURITES LTD. & ANR.	SH. AJAY NARAYAN JHA	01.10.2018	NA	30.11.2021	1157	DISMISSED	NA	NA	U/S – 34 OF ARBITRATION AND CONCILIATION ACT 1996
			OMP (COMM.) 192 / 2019	UNION OF INDIA VS. M/S. DERPA INDUSTRIES POLYMERS PVT. LTD.	SH. ASHISH SHARMA	22.10.2019	NA	30.11.2021	1361	DISMISSED	NA	NA	U/S – 34 OF ARBITRATION AND CONCILIATION ACT 1996
11	SH. SANJIV JAIN, DISTRICT JUDGE (COMM.)-03		CS (COMM.)/323/2021	NIMITAYA INFOTECH PVT. LTD. Vs THE AXIS TRUSTEE SERVICES LIMITED and Ors	ZAIN AHMED KHAN	24-08-2021	NA	18-11-2021	86	DISMISSED	NA	NA	Suit for declaration and perpetual and mandatory injunction
			ARBTN/1781/2018	SATHYAM SCHOOL (BALAJI VIDYA ACADEMY) Vs EDU SMART SERVICES PVT LTD	R. Joga	21-05-2018	NA	20-11-2021	1279	SET ASIDE	NA	NA	34 Arbitration & Conciliation Act

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			ARB TN/1896/2018	TAGORE CONVENT Vs EDUSMART SERVICES PVT LTD(OBJ-34)	PULKIT CHANDNA	26-05-2018	NA	20-11-2021	1274	SET ASIDE	NA	NA	34 Arbitration & Conciliation Act
			OMP (COMM.)/70/2019	ST RITA HIGH EDUCATIONAL SOCIETY Vs EDUSMART SERVICES PVT LTD AND OTHERS	PANKAJ VIVEK	10-04-2019	NA	20-11-2021	955	SET ASIDE	NA	NA	34 Arbitration & Conciliation Act
			ARB TN/3091/2018	UNION OF INDIA Vs EAST OF WEST ENGINEERING CO(OBJ-34)	SHAMIM	17-07-2018	NA	25-11-2021	1227	DISMISSED	NA	NA	34 Arbitration & Conciliation Act
12	SH. KUMAR BHARTWAL DISTRICT JUDGE (COMMERCIAL COURT)-01	PREM SOUTH	NIL										
13	SH. KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	VINAY SOUTH	NIL										

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16	SH. SANJAY SHARMA-I	EAST	CS (COMM) NO. 274/19	UNITED EKTA ENGINEERING UDOG PVT LTD VS SHRI RAM ENTERPRISES	Hemant Gupta and Ashok Upadhyay	01.06.2019		24.11.2021	903	Contested			Suit For Recovery
17	MS. SARITA BIRBAL, DISTRICT JUDGE, (COMMERCIAL COURT) (w.e.f- 20.07.2021)	NORTH EAST	C.S. (COMM)-28/2021	M/S MOREPEN LABORATORIES LIMITED VS M/S JAGAT PHARMA	SRIJAN TIWARI	12.03.2021	NIL	15.11.2021	248	SETTLED	NIL	NIL	SUIT FOR RECOVERY
			C.S. (COMM)-41/2020	BSES YAMUNA POWER LTD VS TAJ MOHAMMAD	PREM PRAKASH	17.08.2020	YES	15.11.2021	455	CONTESTED	NIL	NIL	SUIT FOR RECOVERY
			OMP(COMM)-03/2019	SONIA CHANDER BOSS AND ORS VS HDFC BANK LTD	AMIT KUMAR	06.06.2019	NIL	30.11.2021	908	CONTESTED	NIL	NIL	OBJECTION U/S 34
18	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT)	Shahdara	NIL										
19	MS. SUKHVINDER KAUR	Shahdara	NIL										

